

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH ; NEW DELHI.

O.A. No. 246/2004

New Delhi this the 30th January, 2004

Hon'ble Shri Shanker Raju, Member (J)

Sunil Kumar Chaudhary,
S/o Shri Sona Ram Chaudhary,
R/o D-122, Mahendru Enclave,
Opposite Model Town-III,
Delhi-110 033.

... Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Govt. of NCT of Delhi,
Through Chief Secretary,
Delhi Secretariat,
New Delhi-110 002.
2. The Principal Secretary (Home),
Govt. of NCT of Delhi,
Delhi Secretariat,
I.G. Stadium, I.P. Estate,
New Delhi-110 002.
3. Chief Fire Officer,
Delhi Fire Service,
Fire Headquarters,
Connaught Circus,
New Delhi-110 001.

... Respondents

O R D E R (Oral)

Hon'ble Shri Shanker Raju, Member (J)

The applicant earlier filed OA No.2001/2003, which was disposed of on 14.8.2003 by this Tribunal by giving liberty to the applicant to file the representation before the respondents' authorities. In pursuance thereof representation 14.8.2003 as well as supplementary representation filed on 25.8.2003 respectively. But, till date nothing has been done by the respondents.

2. In this view of the matter, at this stage, even without issuing notices to the respondents, it is directed that respondent no.1 shall dispose of the pending representations of the applicant with regard to opening of sealed cover and promotion within one months from the date of receipt of a certified copy of this order by passing a reasoned and speaking order.

3. The present Original Application is disposed of at the admission stage itself.

S. Raju

(Shanker Raju)
Member(J)

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